

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

**CP/CA. No. 1224/2016**

**IN THE MATTER OF:**

**M/s Nandos Services India Pvt. Ltd. & anr. .... APPLICANT / PETITIONER**

**SECTION:**

**Under Section 391 to 394**

**Order delivered on 29.08.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

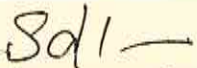
**For the APPLICANT / PETITIONER :- Mr. D. Bhattacharyya, Advocate**

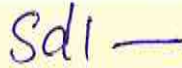
**For the RD(NR)Delhi / ROC Delhi :- Mr. Manish Raj, Company Prosecutor**

**ORDER**

Learned Counsel for the petitioner is present and Learned representative for the RD / ROC is present. In compliance to the order dated 24.08.2017, the petitioner has filed the pre-and-post financials of the demerged undertaking as well as the residual undertaking in relation to the appointed date and the same is taken on record.

The order is Reserved.

  
**(DEEPA KRISHAN)  
MEMBER (TECHNICAL)**

  
**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**